

CENTRAL INFORMATION COMMISSION
BLOCK IV, OLD JNU CAMPUS, NEW DELHI 110067

F.No.PBA/06/194
September 26, 2006

Appeal No.117/ICPB/2006
In the matter of Right to Information Act, 2005 – Section 19.

Appellant: Ms. Varsha Rajesh Desai, Valsad

Public authority: Employees Provident Fund Organization
Shri S.S Nair, RPFC & CPIO
Shri V.N. Sharma, Addl. CPFC & Appellate Authority
Shri Kumar Rohit, RFFC & CPIO, Hqrs.

FACTS:

By her application addressed to CPIO, RPFO Ahmedabad, dated 17.11.2005 the appellant had sought information regarding her service particulars pertaining to period 7.2.05 to 17.11.05 when she was under suspension, report submitted by OIC, Vapi, in this connection, and supply of full set of connected documents. By a communication dated 28.12.2005, the CPIO informed her that the papers connected with her disciplinary case would be furnished to her during the course of hearing. She filed an appeal on 5.1.2006 to the AA. By a decision dated 14.6.2006, which was addressed to the appellant on 3.7.2006, the AA has held that the documents sought for by her in serial no 1 of her application had already been furnished to her earlier, that the documents sought under Serial No. 2 would be furnished during the hearing of the disciplinary proceedings, that in regard to serial No3, file notings cannot be given and in regard to item No 5, since other officials are also involved in the suspension review, copies cannot be furnished. Aggrieved with the decision of AA, the appellant has filed this appeal. Comments were called for from the CPIO to which the appellant has also sent her rejoinder. The CPIO has pointed after revocation of her suspension on 1.5.2006, the appellant has not joined duty and that inspite of reminders, she has not accepted the cheques towards her subsistence allowance. He has also sent copies of certain documents in a sealed cover for perusal and onward dispatch to the appellant if this Commission considers that they have to be disclosed.

DECISION:

In the appeal the appellant has questioned the justification for her suspension and has also complained that she has not been paid her subsistence allowance from 7.2.2005 to 17.7.2006 and has expressed her grievance regarding shifting of her head quarters etc. This Commission has no jurisdiction to examine administrative matters concerning a public authority. Having considered the rival contentions regarding furnishing of the information and the documents sent in the sealed cover, I am convinced that the appellant is entitled to get all the information sought for including file notings as they are not exempt from disclosure. Accordingly, I direct the CPIO to furnish copies of the information sought by the appellant in her application dated 17.11.2006, within 15 days of receipt of this Decision.

The appeal is accordingly disposed of.

Let a copy of this decision be sent to the appellant and CPIO.

Sd/-
(Padma Balasubramanian)
Information Commissioner

Authenticated true copy :

(L. C. Singhi)
Addl. Registrar

Address of parties :

1. Shri S.S Nair, RPFC & CPIO, Employees Provident Fund Organisation, Regional Office, Near RBI-Income Tax Circle, Ashram Road, Ahmedabad, Gujarat.
2. Shri V.N. Sharma, Addl. CPFC & Appellate Authority, Employees Provident Fund Organisation, West Zone, 341, Bhavishya Nidhi Bhawan, Bandra East, Mumbai-400051.
3. Shri Kumar Rohit, RFFC & CPIO (Hqrs), Employees Provident Fund Organisation, Bhavishya Nidhi Bhawan, 15 Bhikaji Cama Place, New Delhi-110066.
4. Smt. Varsha Desai, Desai Street, Near Mohan Apartment, Namdha Road, Vapi, Tehsil Pardi, District Valsad, Gujarat 396191.